

the Land Acquisition (Amendment) Ordinance, 1962 (No. 3 of 1962) promulgated by the President on the 20th July, 1962, under provisions of article 123(2)(a) of the constitution. [Placed in Library, See No. LT-247/62].

**NEWSPRINT CONTROL (AMENDMENT) ORDER, 1962, ANNUAL REPORT OF THE STATE TRADING CORPORATION OF INDIA, LIMITED, FOR THE YEAR 1960-61 AND REVIEW BY GOVERNMENT ON THE WORKING OF THE ABOVE CORPORATION**

**The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah):** I beg to lay on the Table a copy each of the following papers:

(i) The Newspprint Control (Amendment) Order, 1962 published in Notification No. 8/26/62-Imp. dated the 20th July, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-248/62.]

(ii) (a) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1960-61 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1), of section 619A of the Companies Act, 1956.

(b) Review by Government on the working of the above Corporation.

[Placed in Library, See No. LT-249/62].

**GOVERNMENT RESOLUTION UNDER TARIFF COMMISSION ACT AND REPORT ON CENTRAL SILK BOARD FOR 1961-62.**

**The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo):** I beg to lay on the Table a copy each of the following papers:

(i) Government Resolution No. 7(1)Met/62 dated the 23rd June, 1962 under sub-section (2) of section 16 of the Tariff Commission Act, 1951. [Placed in Library, See No. LT-250/62].

(ii) Report on the activities of the Central Silk Board for the year 1961-62. [Placed in Library, See No. LT-251/62].

**NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT**

**Shri Hajarnavis:** On behalf of Shri Hathi, I beg to lay on the Table a copy each of the following Notifications:

(i) Notification No. G.S.R. 788 dated the 16th June, 1962 under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1962, extending the said Act to fruit and vegetable preservation industry. [Placed in Library, See No. LT-252/62].

(ii) The Employees' Provident Funds (Fifth Amendment) Scheme, 1962 published in Notification No. G.S.R. 887 dated the 30th June, 1962 under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952. [Placed in Library. See No. LT-253/62].

**Rice-Milling Industry (Regulation and Licensing) Amendment Rules**

**The Minister of State in the Ministry of Defence (Shri Raghuramaiah):** On behalf of Shri A. M. Thomas, I beg to lay on the Table a copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1962, published in Notification No. G.S.R. 914 dated the 7th July, 1962, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958. [Placed in Library. See No. LT-254/62].